

3

O.A. No. 461 of 2007

Order dated: 19.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Mr. B.N.Behera, Ld. Counsel for the applicant and Mr. S.Mishra, Ld. Addl. Standing Counsel for the Respondents.

Against the order of removal, the applicant has approached this Tribunal.

It is seen from the record that removal order has been passed as far back in 2002 and the applicant has approached this Tribunal in 2007. In view of the judgment rendered by the Apex Court in 2000 SCC (L&S) page 53, in R.C.Sharma vs U.S.Kamal & Others, this O.A. is not legally maintainable.

The O.A. is accordingly dismissed.


MEMBER (A)


Anil Gaur
MEMBER(J)